

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-514

CP-108/PB/2009

IA(Co. Act)307/2023, IA(Co. Act)/308/2023, IA(Co. Act)/309/2023

IN THE MATTER OF:

Sh Sharad Aggarwal

.....Applicant

Vs.

Rajesh Buildcon & Infrastructure Pvt. Ltd.

.....Respondent

SECTION

U/s 397-398

Order delivered on 10.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Vivek Singh, Ms. Eesha Shonak, Advs. in
IA(Co. Act)307/2023, IA(Co. Act)/308/2023,
IA(Co. Act)/309/2023

For the Respondent : Mr. Chandra Shekhar Yadav, Adv. for R 6 to R 8 & R 9
to R 12
Mr. Gurcharan Singh, Adv. for R 6 to R 22

ORDER

Ld. Counsels on behalf of the parties are present and submitted that they are trying to settle the matter amicably. As requested by Ld. Counsel on behalf of the Petitioner, list the matter on **03.07.2024**.

In the mean time pleadings be completed and uploaded on the e-portal of the Tribunal.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)